

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.4669/Del/2019
Assessment Year: 2015-16

Kapur Rubber Industries, A-4, Mangolpuri Ind. Area, New Delhi. PIN: 1100 34	Vs.	ACIT, Circle 37(1), New Delhi
PAN :AAAFK6355Q		
(Appellant)		(Respondent)

Appellant by	N o n e
Respondent by	Shri Om Prakash, Sr. DR

Date of hearing	15.07.2022
Date of pronouncement	15.07.2022

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 22.03.2022 of learned Commissioner of Income-Tax (Appeals)-13, New Delhi for the assessment year 2015-16.

2. At the time of call, none appeared on behalf of the assessee. However, assessee has furnished letter dated 06.07.2022, seeking withdrawal of the appeal as the dispute arising in the appeal has been settled under the Direct Tax Vivad se Vishwas Act, 2020. A copy of

Form 5 issued by the designated authority has been attached to this letter.

3. Learned Departmental Representative did not express any objection to assessee's request for withdrawal of the appeal.

4. Having perused material on record, we find accepting assessee's declaration under the Direct Tax Vivid se Vishwas Act, 2020, the designated authority has issued Form 5 on 10.12.2020. Thus, for all practical purposes, the dispute arising in the present appeal has been resolved. Therefore, we permit the assessee to withdraw the present appeal.

5. Accordingly, the appeal is dismissed as withdrawn.

6. In the result, the appeal is dismissed.

Order pronounced in the open court on 15th June, 2022.

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 15th July, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	15.07.2022
2.	Date on which the draft of order is placed before the Dictating Member:	18.07.2022
3.	Date on which the draft of order is placed before the other Member:	
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	18.07.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	.07.2022
6.	Date on which the final order received after having been singed/pronounced by the Members:	19.07.2022
7.	Date on which the final order is uploaded on the website of ITAT:	19.07.2022
8.	Date on which the file goes to the Bench Clerk	19.07.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	